

## PAPERS LAID ON THE TABLE

Cement (Quality Control) Amendment Order, 1983, Dalimia Dadri Cement Ltd. (Acquisition and Transfer of Undertakings) Administration of Funds Rules, 1983, Review on and Annual Report of Tannery and Foot-wear Corporation of India Ltd. Kanpur for 1981-82 and Statement for delay.

THE MINISTER OF INDUSTRY  
(SHRI NARAYAN DATT TIWARI) :  
I beg to lay on the Table—

- (1) A copy of the Cement (Quality Control) Amendment Order, 1983 (Hindi and English versions) published in Notification No. S.O. 392 (E) in Gazette of India dated the 3rd June, 1983, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—6704/83].
- (2) A copy of the Dalimia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Administration of Funds Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 358(E) in Gazette of India dated the 11th May, 1983 under sub-section (3) of section 30 of the Dalimia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Act, 1981, [Placed in Library. See No. LT—6705/83].
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1981-82.
  - (ii) Annual Report of the Tannery and Footwear Corporation of

India Limited Kanpur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—6706/83].

Notifications under Industries (Development and Regulation) Act, 1951, Essential Commodities Act, 1956 and Reviews on and Annual Reports of Hindustan Salts Ltd. Jaipur for 1981-82 and Sambhar Salts Ltd. Jaipur for 1981-82.

THE MINISTER OF STATE IN  
THE MINISTRY OF INDUSTRY  
(SHRI S.M. KRISHNA) : I beg to lay  
on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951 :—
  - (i) S.O. 235(E) published in Gazette of India dated the 28th March, 1983 regarding extension of period of take over of management of Messrs Aluminium Corporation of India Limited, Calcutta, beyond five years.
  - (ii) S.O. 283(E) published in Gazette of India dated the 11th April, 1983 regarding extension of period of take over of management of Messrs Swadeshi Cotton Mills, Kanpur beyond five years.
  - (iii) S.O. 291(E) published in Gazette of India dated the 12th April, 1983 regarding extension of period of take over of management of Messrs Sri Durga Cotton Spinning

and Weaving Mills Limited, Konnagar, beyond five years.

(iv) S.O. 349(E) published in Gazette of India dated the 2nd May, 1983 regarding extension of period of take over of management of Messrs Ganesh Flour Mills Limited, Delhi, beyond five years.

(v) S.O. 350(E) published in Gazette of India dated the 2nd May, 1983 regarding extension of period of take over of management of Messrs Somasundaram Supper Spinning Mills, Muthanendal, beyond five years. [Placed in Library. See No. LT—6707/83].

(2) A Copy of Notification No. G.S.R. 462(E) (Hindi and English versions) published in Gazette of India dated the 1st June, 1983 containing Order making amendments to the Mild Steel Tubes (Excluding seamless tubes according to API specifications) (Quality Control) Order, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in library. See No. L.T.—6708/83]

(3) A Copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1981-82.

(ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT—6709/83]

(b) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1981-82.

(ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT—6710/83]

**Central Reserve Police Force (Medical Officers Cadre) (Amendment) Rules, 1983, Notifications under Central Industries Security Force Act, 1968 and All India Services Act, 1951.**

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : On behalf of Shri P Venkatasubbaiah, I beg to lay on the table—

(1) A copy of the Central Reserve Police Force (Medical Officers Cadre) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 446 in Gazette of India dated the 18th June, 1983 issued under section 18 of the Central Reserve Police Force Act, 1949. [placed in library. See No. LT—6711/83]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968 :—

(i) The Central Industrial Security Force (Third Amendment) Rules, 1983 published in Notification No. G.S.R. 386 in Gazette of India dated the 21st May, 1983.

(ii) The Central Industrial Security Force (Third Amend-